

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 7(ND)/2015

**IN THE MATTER OF:**

M/s. Tilak Raj Sachdeva

.....Petitioner

v.

M/s. Safe System India Pvt. Ltd.

.....Respondent

**SECTION : UNDER SECTION 397-398 of the Companies Act**

**Order delivered on 19.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s): Mr. Arjun Singh, Advocate**

**For the Respondent(s): Mr. Ashok Kumar Singh & Ms. Mehak Huria,  
Advocates for Respondent No. 1 & 2**

**Mr. Arush Pathania & Mr. Ashutosh Ranjan,  
Advocates for Respondent No. 8 & 10**

**Mr. Virendra Ganda, Senior Advocate**

**Mr. Shelly Khanna, Mr. S.K. Giri & Mr. Vipul  
Ganda, Advocates for Respondent No. 9 & 11**

**ORDER**

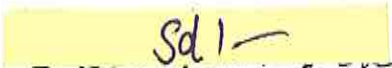
Learned counsel for the petitioner states that an application for amendment has been filed to which reply has also been filed. Likewise, an application for impleadment under Order 1 Rule 10 CPC has been filed and the reply to the same has also been filed.

Learned counsel for the applicant-petitioner states that a rejoinder would be necessary in the aforesaid applications.

Let rejoinder be filed in both the applications within two weeks with a copy in advance to the learned counsel for the non applicant-respondent.

List for further consideration on 13.02.2018.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

19.12.2017

Vineet